

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:853

ANSWERED ON:09.07.2009

SETTING UP OF PETROLEUM AND NATURAL GAS APPELLATE TRIBUNAL

Reddy Shri Magunta Srinivasulu

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has set up or propose to set up a Petroleum and Natural Gas appellate tribunal to hear appeals against the orders and decisions of the Petroleum and Natural Gas Regulatory Board ; and

(b) if so, the details thereof ?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

(a) & (b) : As per the provisions of Section 30 of the Petroleum and Natural Gas Regulatory Board Act, 2006, the Appellate Tribunal established under section 110 of the Electricity Act, 2003, is also the Appellate Tribunal for the Petroleum and Natural Gas Regulatory Board. Section 30 also provides for appointment of one or more Technical Members (Petroleum and Natural Gas) to the Appellate Tribunal. A Technical Member (Petroleum and Natural Gas) was appointed on 25th June 2007.